

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2912/92
MA-3474/92

(10)

New Delhi this the 15th day of January, 1998.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

1. Sh. H. Jugal,
S/o Sh. C.P. Gugal
2. Sh. B.N. Khanna,
S/o late Sh. N.N. Khanna.
3. Mrs. N. Siddiqui,
W/o Sh. A. Siddiqui.
4. P.K. Bagehi.
5. Mrs. P. Zutshi.
6. Mrs. T. Zutshi.
7. Miss A. Sharma
8. Mrs. S. Chandra.
9. Mrs. A. Srivastava
10. Mrs. S. Dhaudiyal.
11. Mrs. V. Juyal
12. Miss R. Aggarwal
13. Krishan Kumar
14. S.F.A. Nagvi
15. D.C. Pande
16. V.M. Van
17. H.P. Bhatt
18. S. Subramaniam Applicants
(All applicants are C/o Sh. P.L. Mimroth, advocate)

(through Sh. P.L. Mimroth)

versus

1. Union of India through
Secretary to Govt. of India,
(Ex-Officer), Ministry of
Railway, Railway Board,
Rail Bhawan, New Delhi-1.
2. The General Manager,
Northern Railway,
(Ex-Officio Chairman of the Board
of Governors of Oak Grove School),
Baroda House,
New Delhi-1.
3. The Chief Personnel Officer,
Northern Railway,
(Ex-Officio Executive Governor
of Oak Grove School),
Baroda House, New Delhi-1.
4. The Principal,
Oak Grove School,
Jharipani, Mussorie,
Distt. Dehradun(UP) Respondents

(through Sh. D.S. Mahendru for Sh. P.S. Mahendru)

ORDER(ORAL)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

(N)

The relief sought in this original application is to quash the impugned order dated 13.10.92 and direction to respondents to grant two vacations, namely, one from 3rd June to 20th July and other from 1st December to 31st January.

After notice the respondents have filed their reply stating that the order dated 13.10.92 was not implemented after a joint representation from about 19 teachers of the school were received and the said relief has now become infructuous. With respect to the two vacations for which directions were sought, the respondents have stated in para 4.7 of their reply that prior to 1974, the total vacations allowed to the teaching staff of the school was 3 1/2 months. However, after affiliation of this school with Central Board of Secondary Education, the pattern of vacations was made according to the pattern being followed all over. According to which the summer vacations are from 3rd June to 5th July (about 33 days) and winter vacations are from 1st December to 31st January (62 days). The learned proxy counsel for the respondents also submitted that pattern is to continue without any interruption and as such no further grievance survives except the prayer (b) in the application which mentions that suitable compensation be paid to the applicant in lieu of the duties performed during the summer vacation, if any. Since the respondents have

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discontinued the said practice, we do not find it proper to pass any further orders in this O.A. With this, this O.A. is disposed of. No costs.

S. P. Biswas

(S. P. Biswas)
Member (A)

J. P. Verghese

(Dr. Jose P. Verghese)
Vice-Chairman (J)

/vv/

For further orders in the
Review, please see order
dated 17.12.99 passed
in R.A. 179199

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